

(e) what was the response of Government against this request made by Government of Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Government has decided to lease out the six airports of Airports Authority of India (AAI) viz. Thiruvananthapuram, Guwahati, Ahmedabad, Jaipur, Lucknow and Mangaluru for operation, management and development through Public-Private-Partnership (PPP) Model. AAI has issued the Request for Proposal (RFP) in this regard on 14.12.2018. Last date for submission of bids is 14.02.2019.

(b) Airports Authority of India (AAI) has entered into Operation Management Development Agreement (OMDA) with Delhi International Airport Private Limited (DIAL) and Mumbai International Airport Limited (MIAL) for operational, management and development of Delhi and Mumbai Airport.

(c) No transfer of land was done as such. DIAL and MIAL were asked to operate, manage and develop the existing brownfield airports at Delhi and Mumbai previously operated by AAI on long term lease basis.

(d) and (e) Government of Kerala has requested the Government of India to reconsider the decision and allow forming an SPV to take over and run Trivandrum airport. In response to the same, Government has offered State Government of Kerala, to be one of the bidders.

Privatisation of airports

295. KUMARI SELJA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government has approved a proposal to privatise some major airports in the country, if so, the details thereof;

(b) whether the proposed privatised airports will continue having reservations for people from Scheduled Castes and Scheduled Tribes, if so, the details thereof;

(c) whether the previous privatisations of the Delhi and Mumbai airports have affected the profitability of the Airports Authority of India (AAI), if so, the details thereof; and

(d) whether the increased privatisation of airports will create a monopoly for the existing private operators, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Government has decided to lease out the six airports of Airports Authority of India (AAI) viz. Thiruvananthapuram, Guwahati, Ahmedabad, Jaipur, Lucknow and Mangaluru for operation, management and development through Public-Private-Partnership (PPP) Model. AAI has issued the Request for Proposal (RFP) in this regard on 14.12.2018. Last date for submission of bids is 14.02.2019.

(b) The reservation of SC/STs is applicable for the employees who are on the rolls of Airports Authority of India.

(c) No. Sir. Delhi and Mumbai airport were handed over to DIAL and MIAL for a period of 30 years by way of entering into Operation, Management and Development Agreement (OMDA). As per the provision of OMDA, AAI is in receipt of share of revenue from DIAL and MIAL since 2006-2007 which has contributed positively to the profitability of AAI.

(d) No. Sir. The present proposal for leasing out of six airports of AAI is through competitive bidding which rules out the establishment of a monopoly by the existing private operators.

Impact of the UDAN scheme

296. SHRI G.V.L. NARASIMHA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) which are the routes in the country that are presently covered under the RCS-UDAN scheme;

(b) what is the present passenger traffic on the routes covered under the UDAN scheme;

(c) financial year-wise data in (b) above since launch of UDAN scheme;

(d) which are the routes covered under UDAN scheme in Andhra Pradesh and their passenger traffic since inception, route-wise and/or airport-wise;

(e) whether any study has been undertaken to assess the impact of the UDAN scheme;

(f) if so, the details thereof; and

(g) if not, whether there is a proposal to undertake such a study?